CENTRAL ADMINICUR TELVE TRIBUNAL HYDERABAD BENCH: AT HYDERABAD.

O. A. NO. 162/91

Date of Decision: 25-8-92

T.A. No.

Y.Habel, Geological Survey of India Employees

Association (Recognised by Govt of India), Training Institute
Unit, Chandravihar, Mukhamjahi Rd, Hyd-1.

Sri P.Subba Rao,

Advocate for the Petitioner(s)

Versus

Union of India, rep. by Secretary to Govt. of Respondent, India, Ministry of Steel & Mines, Dept. of Mines, Sastry Bhavan, New Delhi & 2 others

Sri N.R.Devraj,

Advocate for the Respondent.
(s)

COR Ma

THE HON'BLE MR. R. BALASUBRAMANIAN : MEMBER (A)

THE HON'BLE MR. C.J.ROY : MEMBER (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgment ?
- 2. To be referred to the Reporters or not ?
- 3. whether their Lordships wish to see the fair copy of the Judgment?
- 4. Whether it needs to be circulated to other Benches of the Tribunal ?
- 5. Remarks of Vice Chairman on Columns 1,2,4(To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

(HRBS) M(A) (HCJR) M(J)

(S)//

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

D.A.162/91

Dt. of Order: 25th August 1992.

- 1. Y.Habel,
 Geological Survey of India Employees' Association
 (Recognised by Govt of India)
 Training Institute Unit, Chandravihar,
 Mukhramjahi Rd, Hyd-1
- 2. A.Lakshman Rao S/o Ramulu
- 3. P.Yadaiah S/o Pentaiah
- 4. B.Anjaiah S/o Narasimhulu
- 5. A.Christdas Søo Arogyaswamy
- 6. P. Ashok Kumar Sphaleshminaroyana
- 7. M. Krishna Rao so Nagarah.
- 8. B.Maheswar S/o Gurapadam
- 9. D.Ramesh S/o Achaiah
- 10.Smt.Laxmi W/o Kaxminarasimha
- 11.Lilu Mahto S/o Chunu Mahto
- 12.Parameswar Ram S/o Damar Ram
- 13.Smt.Lalitha W/o Yadaiah
- 14.SmtUrnila W/o Veeraswamy
- 15. Nema Mahto S/o Thegu Mahto
- 16. Maghu Mahto S/o-Rameswar Mahto
- 17. Guja Mahto S/o Bhandan Mahto
- 18.Bhishnu Mahto S/o Baijnath Mahto
- 19. Padam Mahto S/o Nanhun Mahto
- 20.Chanenath Mahto S/o Latha Mahto
- 21.Chandradeo Mahto S/o Harinath Mahto
- 22.Rameshwar Mahto S/o Puran Mahto
- 23.Budhan Mahto S/o Late Kunyal Mahto
- 24.K.Kottarappa S/o Hanumappa
- 25.K.Hanumanthappa S/o Bhadrappa
- 26.0.Hanumanthappa S/o Dasappa
- 27.Ningappa 5/o Hanumappa
- 28.K.H.Thippeswamy S/o Hanumappa

....Applicants

۷s.

- Union of India rep. by Secretary to Govt. of India, Ministry of Steel & Mines, Department of Mines, Sastry Bhavan, New Delhi.
- The Director General, Geological Survey of India, 27-Jawaharlal Nehru Rd., Calcutta-16.
- 3. The Dy.Director General, Geological Survey of India, Training Institute, Chandravihar, Mukharamjahi Rd, Hyd-1.

....Respondents

W F

(58/

Counsel for the Applicants : Sri P.Subba Rao

Counsel for the Respondents : Sri N.R.Devraj:

CORAM:

THE HON'BLE SHRI R.BALAS UBRAMANIAN : MEMBER (A)

THE HON'BLE SHRI C.J.ROY : MEMBER (J)

(Order of the Division Bench delivered by Hon'ble Sri C.J.Roy, Member (J)).

This application is filed under section 19 of the A.T.Act, 1985, for a prayer to direct the Respondents to regularise the services of the Contingent Workers who are employed after 20-3-79 with immediate effect in any of the suitable posts in the Group-D Category, with all the consequestial benefits such as seniority, arrears of pay and allowances, promotions etc. and pass such other order or orders as this Hon'ble Tribunal may deem fit and necessary in the interests of justice.

2. The brief facts of the case are that the applicants were working as contingent workers for a period ranging from six to 10 years in Geological Survey of India and they are denied regularisation in the Group 'D' posts in the Department. It is averred that the Respondents maintain a group of contingent workers to run the day to day work of Training and the workers are devided into two groups those who are engaged prior to 20-3-79 and those who have been engaged after 20-3-79. Those who are engaged in prior to 20-3-79 are only considered for regular appointment in Group 'D'

(39)

category, and those who are appointed after 20-3-79 are denied their regularisation in Group 'D' posts eventhough they are continued in ærvice.

It is also claimed that the Respondents have issued 3. dt.17-7-90 a circular/stating that those who appointed as contingent workers after 20-3-79 should not apply for regular Group-D posts in the Department. They have also stated that the Hon'ble Supreme Court in C.P.W.O. workers case held that the contingent workers who are working on daily wages are entitled for regularisation of services immediately after their completion of six month service as per principles of equal pay for equal work vide Civil Writ Petition No.1351/87 dt.10-3-88. The applicants also mixed relied on the decision of this Bench rendered in O.A.594/89. It is further stated in the application that the Govt. of India issued instructions vide order No.49014/19/84/Estt(C), dt.26-10-84 in which it has been specifically indidcated that all the contingent workers who have completed 240/206 days continuous service may be regularised in Group 'D' posts. So the inaction of the Respondents are criticised and stated as violative of Article 14 and 16 of the constitution of India.

av1/

contd...

8322 82×

- 4. The respondents filed a counter stating that no contingent worker junior to the applicants was recruited as Group 'D' employee. Consideration of contingent workers engaged after 20.3.1979 against regular Group 'D' post is regulated by the Department of Mines letter No.0.A.No.49014/7/83-Estt(C), dated 13.10.1983 and the applicants may be considered for Group 'D' appointment after necessary extension of the cut-off date by the Department of Mines. The contingent workers appointed upto 20.3.1979 are called upon for consideration against Group 'D' posts on All India basis in Geological Survey of India. Hence, there are no merits in the O.A. and the O.A. is liable to be dismissed.
- 5. We have heard Shri P. Subba Rao, learned counsel for the applicants and Mhri N.R. Devaraj, Additional Standing Counsel for the respondents.
- 6. The applicants herein were working as contingent workers for a period ranging from 6 to 10 years and they were denied regularisation of their services in Group 'D' posts for want of vacancies. The respondents in their counter stated that, as per the present practice, the contingent workers appointed upto 20.3.1979 are called upon for consideration against Group 'D' post on All India basis, and not a single contingent worker junior to the applicants was appointed on regular basis.

contd....

5 ..

7. In view of the above, we direct the respondents to to consider the case of the applicants in their turn, as per

一一一一一一

8. With these observations, the application is disposed of with no orders as to costs.

(R.BALASUBRAMANIAN) Member (Admn.)

Membér (Judl.)

Dated: 25 m August, 1992.

Deputy Registrar (J)

- 1. The Secretary to Govt. of India, Union of India, Ministry of Steel & Mines, Dept. of Mines, Sastry Bhavan, New Delhi.
- 2. The Director General, Geological Survey of India, 27-Jawaharlal Nehru Road, Calcutta-16.
- 3. The Deputy Director General, Geological Survey of India, Training Institute, Chandravihar, Mukharamjahi Road, Hyderabad-1.
- 4. One copy to Mr. F. Subba Rao, Advocate, 4.1-198, Hanuman Tekdi, Hyderabad.
- 5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
- 6. One copy to Hon'ble Mr.C.J.Roy : Member (J) CAT Hyd.
- 7. One spare copy.

pvm.

TYPED BY

(3)

COMPARED BY

CHECKED BY

RM

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYLERABAD BENCH

THE HON BLE MR.

AND

THE HON BLE MR. R. BALASUBRAMANIAN: M(A)

ΑŃD

THE HON BLE MR.T.CHANDRASEKHAR REDDY:
MEMBER(J)

AND

THE HON'BLE MR.C.J. ROY: MEMBER(J)

Dated: 25- 8- 1992

ORDER / JUDGMENT

R.A./C.A./M.A.No

in

0.A.No. 16291

T.A.No.

(W.P.Np

Admitted and interim directions issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. \rdered / Rejected

No orders as to costs.

pvm.

Centrel Administrative Tribenal
DESPATCH
GLEP1992
HYDERABAD BENCH.